

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:1808  
ANSWERED ON:04.08.2005  
COMPUTERISATION OF PANCHAYATS  
Singh Shri Chandra Bhushan

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Government is considering to enter into a Memorandum of Understanding with the State Governments for computerization of Panchayats;
- (b) if so, the details thereof;
- (c) the expenditure likely to be incurred thereon;
- (d) whether the Government had requested the State Governments to constitute district planning committees; and
- (e) if so, the response of the State Governments thereto?

**Answer**

THE MINISTER OF PANCHAYATI RAJ ( SHRI MANI SHANKAR AIYAR)

(a)&(b):- The Ministry of Panchayati Raj is preparing a scheme for the computerization of Panchayats, under the National e-Governance plan, which will require close coordination with State Governments in implementation.

(c):- Expenditure targets are being finalized.

(d)&(e):- Between July and December 2004, the Ministry of Panchayati Raj convened seven Round Table Meetings with the State Ministers in charge of Panchayati Raj and evolved by consensus 150 points for action relating to 18 dimensions of Panchayati Raj which have been put together in a compendium that was adopted unanimously at the conclusion of the last Round Table held at Jaipur. During the second Round Table held at Mysore on 28-29 August, 2004, the subject of Planning was discussed. In this meeting, it was resolved that there shall be constituted in every State at the District level, a District Planning Committee (DPC) by the end of the financial year 2004-05 wherever such DPCs did not exist. It was also resolved that all DPCs should be constituted according to the procedure laid down in the Constitution in Article 243 ZD (2). A letter was sent by the Ministry of Panchayati Raj to all Secretaries of Panchayati Raj in the States on the 30th May, 2005 requesting them to constitute the DPCs in their respective States wherever these are yet to be constituted. Their attention was also drawn to the meeting of the Committee of Chief Secretaries and Secretaries of Panchayati Raj in the States/Union Territories held on the 11th April, 2005 where it was stressed that States that have not constituted DPCs in accordance with Article 243 ZD of the Constitution should do so by the 31st October, 2005.